SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
(Twelfth Session, 2020)

THIRD REPORT (2020)
OF THE
BUSINESS ADVISORY COMMITTEE

(Presented to the House on the 27th July, 2020)

GOA LEGISLATURE SECRETARIAT
PORVORIM-GOA
A sitting of the Business Advisory Committee was held on 22nd July, 2020 at 4.00 P.M. in the Speaker’s Conference Room, Assembly Complex, Porvorim-Goa to consider the Business to be transacted during the Twelfth Session, 2020 of the Seventh Goa Legislative Assembly of the State of Goa.

2. The following were present:

COMMITTEE
1. Shri. Rajesh Patnekar, Hon’ble Speaker………………. Chairman
2. Dr. Pramod Sawant ………….Chief Minister…………. Member
3. Shri Isidore Fernandes ……. Dy. Speaker…………….. Member
4. Shri Digambar Kamat…….Leader of Opposition …….. Member
5. Shri Mauvin Godinho…. Minister for Leg. Affairs …… Member
6. Shri. Churchill Alemao.MLA ……………………………… Member
7. Shri Vijai Sardesai ……… MLA…………………………… Member
8. Shri Ramkrishna Dhavalikar.. MLA…………………………… Member

GOA LEGISLATURE SECRETARIAT
1. Namrata Ulman, Secretary
2. Shri H. Noronha, Joint Secretary
3. Shri Mohan Gaonkar, Under Secretary

GOVERNMENT OFFICERS
1. Shri Parimal Rai, Chief Secretary
2. Shri Daulat Hawaldar, representing the Finance Secretary
3. Shri Chokha Ram Garg, Law Secretary
4. Smt Smita Chandwani, Joint Secretary (Law)
3. The Committee took the following decisions:

i) The Committee agreed with the All Party Resolution taken on 3rd July, 2020 to hold the session for one day only on the 27th July, 2020.

ii) The Committee agreed that all the Demands be passed on that day and the Government may then take up the Appropriation Bills relating to Demands for Grants, for the year 2020-2021 and Supplementary Demands for the year 2020-2021 (First Batch).

iii) The list of Demands for Grants for the year 2020-2021 to be taken up is shown at Annexure II.

iv) It was agreed that no Cut motions needs to be moved as such no Notification on the same needs to be promulgated.

v) Supplementary Demands may also be presented.

vi) The Committee agreed that the Ordinances related Bills and such other Bills as listed may be tabled in the House for its consideration.

vii) The Committee agreed that the relevant rules as necessary may be suspended for the duration of this session as are required for the transaction of the business to be taken up during the session.

viii) Towards the end, the Hon. Leader of Opposition tabled a note of dissent which is shown at Annexure –III.

PORVORIM, GOA
22nd July, 2020

NAMRATA ULMAN
SECRETARY
The Government has sent a tentative programmed list of Government Business for the Twelfth Session of the Seventh Legislative Assembly which is as follows:

1. **LEGISLATIVE BUSINESS**
   3. The Indian Stamp (Goa Amendment) Bill, 2020.
   4. The Industrial Disputes (Goa Amendment) Bill, 2020.
   11. The Court fees (Goa Amendment) Bill, 2020.

2. **FINANCIAL BUSINESS**
   ii. Presentation of Supplementary Demands for Grants, 2020-21 (First Batch)
   iii. Introduction, Consideration and Passing of Goa Appropriation Bill, 2020 relating to Supplementary Demands for Grants for the year 2020-21 (First Batch).
ANNEXURE-II


1. Minister for Town & Country Planning to move the following Demands
Demand No. 45 - Archives and Archaeology
Demand No. 54 - Town & Country Planning
Demand No. 59 - Factories and Boilers
Demand No. 64 - Agriculture

2. Minister for Sports and Youth Affairs to move the following Demands
Demand No. 20 - Printing and Stationery
Demand No. 27 - Official Language
Demand No. 29 - Public Grievances
Demand No. 42 - Sports & Youth Affairs
Demand No. 78 - Tourism

3. Minister for Revenue to move the following Demands
Demand No. 7 - Settlement & Land Records
Demand No. 15 - Collectorate, North Goa
Demand No. 16 - Collectorate, South Goa
Demand No. 33 - Revenue
Demand No. 52 - Labour
Demand No. 60 - Employment
Demand No. 82 - Information Technology

4. Minister for Art and Culture to move the following Demands
Demand No. 43 - Art & Culture
Demand No. 70 - Civil Supplies
Demand No. 71 - Co-operation
Demand No. 81 - Department of Tribal Welfare

5. Minister for Water Resources to move the following Demands
Demand No. 66 - Fisheries
Demand No. 74 - Water Resources
Demand No. 80 - Legal Metrology

6. Minister for Ports Administration to move the following Demands
Demand No. 67 - Ports Administration
Demand No. 72 - Science, Technology and Waste Management
Demand No. 85 - Department of Rural Development
7. Minister for Transport to move the following Demands
Demand No. 13 - Transport
Demand No. 31 - Panchayats

8. Minister for Health to move the following Demands
Demand No. 19 - Industries, Trade & Commerce
Demand No. 47 - Goa Medical College
Demand No. 48 - Health Services
Demand No. 49 - Institute of Psychiatry & Human Behaviour
Demand No. 51 - Goa Dental College
Demand No. 53 - Food & Drugs Administration
Demand No. 58 - Women and Child Development
Demand No. 61 - Skill Development and Entrepreneurship

9. Minister for Social Welfare to move the following Demands
Demand No. 55 - Municipal Administration
Demand No. 57 - Social Welfare
Demand No. 77 - River Navigation

10. Minister for Power to move the following Demands
Demand No. 24 - Environment and Climate Change
Demand No. 62 - Law
Demand No. 76 - Electricity
Demand No. 86 - Non-Conventional Source of Energy

11. Minister for Public Works to move the following Demands
Demand No. 21 - Public Works
Demand No. 69 - Handicraft, Textile and Coir
Demand No. 79 - Goa Gazetteer

12. Chief Minister to move the following Demands
Demand No. 1 - Legislature Secretariat
Demand No. 2 - General Administration & Coordination
Demand No. 3 - District & Session Court, North Goa
Demand No. 4 - District & Session Court, South Goa
Demand No. 5 - Prosecution
Demand No. 6 - Election Office
Demand No. 8 - Treasury & Accounts Administration, North Goa
Demand No. 9 - Treasury & Accounts Administration, South Goa
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<tr>
<th>Demand No.</th>
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<td>Demand No. 10</td>
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<td>Rajya Sainik Board</td>
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<td>Demand No. 65</td>
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LETTER TO BUSINESS ADVISORY COMMITTEE BY SHRI DIGAMBAR V. KAMAT, HON. LEADER OF OPPOSITION

Ref.No.LO/GLA/Jul/2020-21/ Dated: 22/07/2020

The Hon’ble Speaker,
Goa Legislative Assembly,
Assembly Complex,
Porvorim-Goa.

Sub:- Recommendations before the Business Advisory Committee.

Sir,

I am placing before you the recommendations of the Congress Legislative Party for Business to be transacted during the Assembly Session of the Goa Legislative Assembly which is scheduled on 27th July 2020.

Our recommendations are as follows:

1. Question Hour.
2. Discussion on Covid Pandemic in Goa.
4. Discussion on Environment issues of the State.
5. Passing of Vote on Account.

You will appreciate that I had categorically stated that a full-fledged Assembly Session of 3 to 4 weeks needs to be convened in the month of November-December 2020, in case the Government decides to have a One day Session in the month of July – August 2020 to fulfil the Constitutional requirement, in view of the Covid pandemic. I had also placed before you my recommendation that further extension of four months may be given to the Vote on Account during the One day Session and the Budget should be passed during the full-fledged session after discussion in the Month of November-December 2020.

It is very important that the one day session must give utmost priority to the issues like Covid Pandemic, Financial condition of the State, Revival of Economy, Environment issues like proposed projects causing damage to Mahavir Wildlife
Sanctuary and Mollem National Park, Doubling tracking of Railway line passing through Villages in Coastal areas etc.

The other issues and business such as passing of Bills etc. must be undertaken in the next Session with a longer duration to enable all the Members to discuss and give their views on such Bills in the interest of the State.

I hope you will kindly accept our recommendations in the larger interest of the State.

Thanking you,

Yours truly,

Sd/-

(Digambar V. Kamat)
Leader of Opposition